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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1307-L.—2nd September, 2010.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XVII of 2010

THE WEST BENGAL STATE HEALTH SERVICE (AMENDMENT) ACT, 2010.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 2nd September, 2010.]

An Act to amend the West Bengal State Health Service Act, 1990.

Whereas it is expedient to amend the West Bengal State Health Service Act, 1990, for the purposes and in the manner hereinafter appearing;

West Ben. Act VII

It is hereby enacted in the Sixty-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

- 1. (1) This Act may be called the West Bengal State Health Service (Amendment) Act, 2010.
 - (2) It shall come into force at once.

The West Bengal State Health Service (Amendment) Act, 2010.

(Sections 2-4.)

Amendment of section 14 of West Ben. Act VII of 1990.

- 2. In section 14 of the West Bengal State Health Service Act, 1990 (hereinafter referred to as the principal Act),—
 - (1) in clause (a) of the second proviso to sub-section (1), for the words "twenty years", the words "twenty-one years" shall be substituted;
 - (2) in the second proviso to sub-section (2A), for the words, figures and letters "24th day of May, 2010.", the words, figures and letters "24th day of May, 2011." shall be substituted.

Amendment of section 19A.

3. In section 19A of the principal Act, in the proviso to clause (1), for the words "twenty years", the words "twenty-one years" shall be substituted.

Saving and validation.

4. Anything done or any action taken under the principal Act as amended by this Act before the publication of this Act in the *Official Gazette* shall be deemed to have been validly done or taken under the principal Act as amended by this Act, as if this Act were in force when such thing was done or such action was taken.

By order of the Governor,

MITA BASU ROY,
Pr. Secy. to the Govt. of West Bengal,
Law Department.